

ter has replied that there is want of experts.

Janata Policy

+
*1202. { Shri A. K. Gopalan:
 { Shri Warrior:

Will the Minister of Finance be pleased to state:

(a) how many Janata Policies of the Life Insurance Corporation of India were sold at the time of its inauguration in Bombay;

(b) whether any check-up was made as to the correctness of figures; and

(c) if so, with what result?

The Deputy Minister of Finance (Shri B. E. Bhagat): (a) 290.

(b) yes.

(c) All the policies sold were genuine.

Shri A. K. Gopalan: Has the Government received any representation from anybody questioning the correctness of these figures and if so may I know whether it has made any check-up about it?

Shri B. E. Bhagat: I am not aware of any representation having been received by us.

Shri Hem Barua: May I know if the attention of the Government was drawn to a speech made by the Chairman of the Corporation to the effect that the Janata scheme has failed to create popular enthusiasm and it is not working satisfactorily, and if so, has the Government evaluated the reasons for this lack of popular enthusiasm?

Shri B. E. Bhagat: I am not aware of that statement. Our impression is that it has aroused popular enthusiasm.

Shri Nathwani: May I know whether this business of Janata policy is done by the Corporation with a view to its profitability or not and if so whether separate accounts are kept or not?

Shri B. E. Bhagat: This policy was started only in May last, and this is to reach the smaller section and the

rural areas and the working population. As far as profitability is concerned, in drawing up the details of the scheme that must have been one of the considerations, and only when the accounts are ready can we know about the position. I am not in a position to answer very precisely the question of the hon. Member.

Mr. Speaker: Shri K. B. Malvia. Absent.

Raja Mahendra Pratap: Can I ask a question on this?

Mr. Speaker: The hon. Member tabling question is not there.

Riots in Ramanathapuram

*1204. { Shri B. K. Galkwad:
 { Shri Siva Raj:
 { Shri B. C. Kamble:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Commissioner for Scheduled Castes and Scheduled Tribes toured recently the disturbed areas of Ramanathapuram in Madras;

(b) if so, whether he has submitted any report to Government on the situation; and

(c) whether a copy of the report will be laid on the Table?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Yes.

(b) Yes.

(c) No. Such reports are as a rule confidential, all the more so where they deal with matters concerning State Governments.

Shri B. K. Galkwad: Last time the reply was given by the hon. Deputy Minister that 2,800 houses were burnt. It means that there must be not less than 10,000 people who have become homeless. May I know whether the Government have started any camp like the refugee camps for these people till they are settled as before; if not why not?

Shrimati Alva: No, Sir.

Shri B. K. Gaikwad: My question is: if not, why not? May I know the reason.

Mr. Speaker: He should ask his Government as to why it was not done.

Shri B. K. Gaikwad: If the Central Government is prepared to start refugee camps for refugees who come from outside India, then why not for those people who have become refugees inside India? Why the Government cannot start camps?

Mr. Speaker: I will only allow questions to be put to elicit certain facts, whether refugee camps have been opened or not, not to argue out. They will have opportunities to do so on the Scheduled Caste Commissioner's report. **Shri M. R. Krishna.**

Some Hon. Members rose—

Mr. Speaker: One at a time please. I have called **Shri M. R. Krishna.** Hereafter, I will enforce the rule that is the rule in the House of Commons. If an hon. Member gets up and goes on talking in spite of being asked to sit down, or tries to intervene while some other Member is speaking, he will not be called for two or three months. I do not want to follow any such practice here. Yes, **Shri M. R. Krishna.**

Shri M. E. Krishna: May I know whether the Commissioner for Scheduled Castes and Scheduled Tribes has recommended any schemes to rehabilitate these people which would be included in the Centrally sponsored schemes?

Shrimati Alva: This is for the State Government. In any case I have said that the report is confidential. So, I do not know how this question could be answered.

Mr. Speaker: What is the good of asking about this report in an indirect manner? This report deals not with the general question, but with the Ramanathapuram riots. I will proceed to the next question.

Shrimati Parvathi Krishnan: One question, Sir.

Mr. Speaker: **Shri Vasudevan Nair.**

Shri B. C. Kamble: My name has been clubbed in this question, but I could not put any supplementary.

Mr. Speaker: But why did he allow **Shri Gaikwad** to put more than one question?

Shri B. K. Gaikwad: On a point of information. If a report is submitted by the police, that can be treated as confidential. That is a thing which we understand, but if a report submitted by the Commissioner for Scheduled Castes and Scheduled Tribes is treated as confidential, there will be nothing open to the Members. No information is supplied to us.

Shri B. S. Murthy: On a point of order. The custom is that the Scheduled Castes Commissioner goes about the country, gathers information about the difficulties of the Harijans and submits a report to this House. May I know whether this report has been done in the same way, or has it been done extraordinarily, not to be submitted to the House or to the President?

Shrimati Alva: It is in the same way. It is also considered in the same way as other reports. Besides, public law and order under the Constitution is a subject to which the executive authority of the Union does not extend.

Shri Dasappa rose—

Mr. Speaker: I have heard it. There is a point of order. A point of order has been raised. What does he want to say?

Shri Dasappa: I want to know whether this report deals with only questions of law and order, or are there any constructive proposals relating to the rehabilitation of the people, in which case what is the objection to place the facts before the House so far as those proposals are concerned?

Shrimati Alva: The report has gone to the President. It is too early to say anything on this report.

Shrimati Parvathi Krishnan: How soon can we expect to know?

Mr. Speaker: Order, order. Every year the Scheduled Castes Commissioner has to send a report to the President, is it not? The President acts on the advice of the Ministers. Therefore, hon. Members possibly can say that is a question of law and order, and he has no right to go into the question of law and order if it is to be kept secret. The Commissioner is there to take care and to report from time to time, or at least once a year, on matters relating to Scheduled Castes and Scheduled Tribes. He is not concerned with law and order matters which relate to law and order if they do not pertain to this. I do not know how this can be kept a secret.

Shrimati Alva: The background of this particular Ramanathapuram incident contains so many elements. There all kinds of elements came in and even law and order did come in, which he must have also commented on as well as the other things. So, the whole report has to be taken up separately. It has gone to the President, and it is too early to say anything about it.

Shri Ranga: Who is to decide whether it should be kept confidential or not? Is it the President or the Minister here?

The Minister of Finance (Shri T. T. Krishnamachari): May I say this, that it is not the intention of Government to withhold any information that should certainly be before the House. As my hon. colleague mentioned, a reference is made to a particular part of India where there has been some trouble, and naturally one has to see whether that report deals with anything relating to that trouble, which perhaps might incidentally or even inadvertently cause more trouble, and all that is now being done is an examination of the report from that point of view. I would certainly like to tell the House that I shall request my senior colleague, the Home Minister, to make a statement on this at the appropriate time, as soon as he is in a position to do so.

Shri Panigrahi: How do homeless Scheduled Caste people come under law and order?

Shri T. T. Krishnamachari: Hon. Members will realise this question relates to a particular area which has been subject to a certain amount of trouble.

Shri Naushir Bharucha: I wish to rise on another point of order.

Mr. Speaker: Order, order. So far as this report is concerned, there is no hurry. I have to consider what kind of report has to be placed on the Table of the House, and whether this is a report which can be placed on the Table of the House. If I agree this ought to be placed before the House, I shall give a ruling after consideration, and certainly the Government will abide by the ruling.

Shri Manay: We are discussing the report of the Commissioner for Scheduled Castes and Scheduled Tribes tomorrow. Also you have promised that the Ramanathapuram riots will be discussed here. Three hours or some time has been allotted for it. How can we discuss the Ramanathapuram affair when we do not know what is the report of the Commissioner?

Mr. Speaker: Very well.

Shri B. K. Galkwad: Will it be placed on the Table of the House tomorrow, when today it is confidential?

Mr. Speaker: I shall decide it before we start the proceedings tomorrow.

Shri Manay: Can he tell us for our information whether we will know something about the report tomorrow so that that could be taken into account while discussing.

Mr. Speaker: I am not the Minister. Hon. Members have raised this point with respect to a particular matter. I do not want to state off-hand what exactly the position of the Scheduled Castes Commissioner is, whether he can send a report only on the invitation or the direction of the

President, and if he sends it to the President, what is our jurisdiction. Of course, the President has to act in consultation with the Ministers or on the advice of the Ministers, but how far I can ask the Minister to produce a document which is given only to the President—these are matters of far-reaching consequences. I shall certainly give my ruling before we start tomorrow, and in case I give a ruling favourably, that is that the report ought to be presented to the House, then I will give directions.

Mr. Speaker: I shall look into this matter.

Shri Yajnik: May I request that the ruling should be given this evening, before the end of the day, so that the report may be circulated by tomorrow morning when we meet to discuss this matter? Otherwise we shall be in the dark altogether.

Mr. Speaker: I shall try.

Shri Manay: May I know whether you are giving your ruling by this evening.

Mr. Speaker: I am not going to give my ruling this evening. Hon Members must know their limitations. They cannot impose restrictions on me.

Shri Yajnik: This is only a suggestion

Mr. Speaker: I understand it. I know that it is coming up tomorrow. I would like to look into it. I am spending the time here. So, what is the meaning of making suggestion after suggestion? I could understand if one suggestion is given by Shri Yajnik. But another hon. Member gets up and says, 'You must give your ruling'. I would not give.

WRITTEN ANSWERS TO QUESTIONS

Fertilizer Plant at Rourkela

*1193. { Shri T. B. Vittal Rao:
Sardar Iqbal Singh:

Will the Minister of Steel, Mines and Fuel be pleased to refer to the

reply given to Starred Question No. 606 on the 29th May, 1957 and state:

(a) whether the machinery and equipment for the Fertilizer Plan at Rourkela have since been ordered;

(b) if so, the value of the same; and

(c) from which country they are being imported?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) No, Sir.

(b) and (c). Do not arise.

हिन्दी शब्दों का संकलन

*१२०३. जी० क० भे० मालवीय : क्या शिक्षा और वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने राज भाषा आयोग को यह सूचित किया था कि सभी पदों तथा प्रशासनिक शब्दों के हिन्दी पर्यायवाची और लगभग १५००० शब्दों को, जिन का विभिन्न मंत्रालयों में उपयोग किया जाता है, ३१ मार्च १९५६ तक अन्तिम रूप दे दिया जायेगा ;

(ख) यदि हा, तो मार्च, १९५६ तक कितना कार्य किया गया ;

(ग) यदि तब तक काम समाप्त नहीं हुआ, तो अक्टूबर, १९५७ तक कितना कार्य किया गया ;

(घ) यह कार्य कब तक पूरा हो जाने की सम्भावना है ; और

(ङ) इसमें यदि कोई विलम्ब आया है, तो उसके क्या कारण हैं ?

शिक्षा और वैज्ञानिक गवेषणा मंत्रालय में राज्य-मंत्री (डा० का० सा० मीनाली) :

(क) जी, हाँ ।

(ख) सभी पद-संज्ञा सम्बन्धी, १०००, तथा प्रशासनिक (४०००) शब्द और लगभग १५,५०० दूसरे शब्द, जो विभिन्न मंत्रालयों से सम्बद्ध थे, बनाये गये ।